Directorate General of Foreign Trade Udyog Bhawan DES-V Section

The Meeting No.03-AM-20 dated 02.05.2019 for the licensing year 2019-20 to considered the Special Advance Authorisation cases under para 4.04(a) <u>FTP 2015-20</u> actually held on 15.05.2019 and remaining cases to considered on 20.06.2019, under para 4.7 <u>FTP 2015-20</u>, Duty Exemption Schemes (Chapter-4) in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl.

DGFT. The following officers were present:-Department Name of the representatives and their designation AT&DC Dr. Ram Asrey Lal, Sr. General Manager TC, Noida Shri Ajay Pandit, Director 2 **AEPC** Shri J.D. Giri, Vice President 3. **DGFT** Shri S.K.Mohapatra, DDG 4. **DGFT** Shri Manoj Kumar Meena, Asst. Director 5.

The agenda for meeting No. 03/AM-20 dated 02.05.2019 and the decision taken in respect of each case is enumerated below

MEETING NUMBER : 3/84-ALC3/2019 **MEETING DATE** : 02.05.2019

Case No.:15/24/84- ALC3/2018	Party Name:PEARLGLOBAL INDUSTRIES LIMITED	Wicce I to Batters .	Status: Approved
HQ File	RLA File	Lic.No/Date:0510409175	
:01/84/050/00439/AM19/	:05/24/040/00544/AM19/	03.01.2019	

Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:19/24/84- ALC3/2018	Party Name:RADNIK EXPORTS	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status:Deferred
HQ File	RLA File	Lic.No/Date:0510409189	Defer
:01/84/050/00443/AM19/	:05/24/040/00551/AM19/	03.01.2019	Date:11.07.2019

Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. Committee noted that the complete CAD print is missing and decided to ask the firm to provide the same.

The case stands deferred for re-listing on 11.07.2019.

Case No.:28/24/84- ALC3/2018	Party Name:RADNIK EXPORTS	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status: Approved
HQ File	RLA File	Lic.No/Date:0510409186	
3 :01/84/050/00452/AM19/	:05/24/040/00556/AM19/	03.01.2019	

Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

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1	Party Name:PEARLGLOBAL INDUSTRIES LIMITED	AT COLONS	Status: Approved
HQ File	RLA File	Lic.No/Date:0510409176	
:01/84/050/00457/AM19/	:05/24/040/00553/AM19/	03.01.2019	

Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

ALC3/2019	Status:Deferred
Lic.No/Date:0510409233	Defer Date:11.07.2019
-	ALC3/2019 02.05.2019 Lic.No/Date:0510409233

for fixation of norms against the above said Adv. Authorisation. NC decided to ask the firm to provide the CAD of the product.

The case stands deferred for re-listing on 11.07.2019.

	Case No.:8/24/84- ALC3/2018	Party Name: WELCOME FOOTWEARS	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status:Deferred
6	HQ File :01/84/050/00432/AM19/	RLA File :05/24/040/00532/AM19/	Lic.No/Date:0510409244 08.01.2019	Defer Date:11.07.2019
	Decision: Committee cons for fixation of norms ag	sidered the case as per agence gainst the above said Adv	da and observed that DA 1	0 11

application to DPIIT for their comments. The case stands deferred for re-listing on 11.07.2019.

	Case No.:3/24/84- ALC3/2018	Party Name:GAURAV INTERNATIONAL	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status: Approved
7	HQ File :01/84/050/00427/AM19/	RLA File :05/23/040/00452/AM19/	Lic.No/Date:0510409250 09.01.2019	
	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

	Case No.:13/24/84- ALC3/2018	Party Name: PINNACLE CLOTHING CO	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status: Approved
	HQ File :01/84/050/00437/AM19/	RLA File:05/24/040/00570/AM19/	Lic.No/Date:0510409280 09.01.2019	
	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms			

for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:21/24/84- ALC3/2018	СО	AT COMOSO	Status: Approved
HQ File	RLA File	Lic.No/Date:0510409246	
:01/84/050/00445/AM19/	:05/24/040/00566/AM19/	09.01.2019	

Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:32/24/84- ALC3/2018	INDIA PRIVATE LIMITED	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status: Approved
10	HQ File :01/84/050/00456/AM19/		Lic.No/Date:0510409261 09.01.2019	

Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms 20242 Sq. Meter on input of export product.

RA concerned may take necessary action subject to compliance of other usual conditions

	Case No.:5/24/84- ALC3/2018	Party Name:OPERA GLOBAL PRIVATE LIMITED	AT 00/0010	Status: Approved
11	HQ File :01/84/050/00429/AM19/	RLA File :05/24/040/00573/AM19/	Lic.No/Date:0510409292	

Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:164/24/84- ALC3/2018	Party Name:KOTTEX INDUSTRIES PVT LTD	AT 02/2010	Status: Approved
HQ File :01/84/050/00588/AM19/	RLA File :52/24/040/00076/AM19/	Lic.No/Date:5210042914 10.01.2019	

Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

1	ALC3/2018	INDIA INDUSTRIES	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status:Deferred
	HQ File :01/84/050/00453/AM19/	RLA File :05/23/040/00458/AM19/	Lic.No/Date:0510409310	Defer Date:11.07.2019



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Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ask the firm to appear before NC alogwith sample and justification of metric of requirement for each input per piece of export product.

The case stands deferred for re-listing on 11.07.2019

	Case No.:165/24/84- ALC3/2018	Party Name:SURYA TEXTECH,	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status:Deferred
14	HQ File :01/84/050/00589/AM19/	RLA File :22/24/040/00071/AM19/	Lic.No/Date:2210016058 11.01.2019	Defer Date:11.07.2019
	Decision: Committee conscase for fixation of norms application to DPIIT for the Case stands deferred for	han C . 1 .1		

	Case No.:14/24/84- ALC3/2018	Party Name:MAYA EXPORTS CORPN	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status: Approved
15	HQ File :01/84/050/00438/AM19/	RLA File :05/24/040/00581/AM19/	Lic.No/Date:0510409320 14.01.2019	
	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

	Case No.:4/24/84- ALC3/2018	Party Name:GAURAV INTERNATIONAL	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status: Approved
	HQ File :01/84/050/00428/AM19/	RLA File :05/23/040/00469/AM19/	Lic.No/Date:0510409363 16.01.2019	
	Decision: Committee considered the case as per agenda and observed that RA has refer case for fixation of norms against the above said Adv. Authorisation. NC decided to rancoms against the above advance authorization for Sl. Nos. (1) as applied and (2) 648 kg of the export product.			1.0 1

of the export product.

RA concerned may take necessary action subject to compliance of other usual conditions.

17	Case No.:166/24/84- ALC3/2018	Party Name:S.B. INTERNATIONAL	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status:Deferred
				Date:11.07.2019
	Decision: Committee considered the case as per agenda and observed that the application still not received and case pertains to DPIIT. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 11.07.2019			

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18 Case No.:16/24/84-	Party Name: MAGNOLIA	Meet No/Date:3/84-	Status:
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ALC3/2018	MARTINIQUE CLOTHING PRIVATE LIMITED	ALC3/2019 02.05.2019	Approved
HQ File :01/84/050/00440/AM19/	RLA File	Lic.No/Date:0510409372 17.01.2019	

Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:36/24/84- ALC3/2018	Party Name:BROTHERS STRETCH YARN PVT. LTD.	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status:Approved
HQ File	RLA File	Lic.No/Date:0510409380	
:01/84/050/00460/AM19/	:05/23/040/00465/AM19/	18.01.2019	

Decision: The Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms against the above said Advance Authorization for Sl. Nos. (1) 38490 Kg and (2)19245 Kg on input of the export product.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:167/24/84- ALC3/2018	Party Name:BIRLA CORPORATION LTD.,	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status: Approved
	HQ File :01/84/050/00591/AM19/	RLA File :02/24/040/00149/AM19/	Lic.No/Date:0210208931 18.01.2019	
	Decision: Committee considered the case as per agenda and observed that RA has re case for fixation of norms against the above said Adv. Authorisation. NC decided to norms for the above advance authorization as applied for			referred the

norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:7/24/84- ALC3/2018	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status: Approved
21	HQ File :01/84/050/00431/AM19/	RLA File:02/24/040/00152/AM19/	Lic.No/Date:0210208936 21.01.2019	
	Decision: Committee considered the case as per agenda and observed that RA has ref case for fixation of norms against the above said Adv. Authorisation. NC decided to norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

	ALC3/2018	Party Name: VERTERRA VENTURES	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status:Deferred
	HQ File :01/84/050/00594/AM19/	1.31/83/040/00167/AM19/	Lic.No/Date:3110067294 21.01.2019	Detail 1 07 2010
	Decision: Committee considered the case as per agenda and observed that the application still not received and case pertains to DPIIT. Committee decided to ask the firm to furnish the complete			

two sets of application for fixation of adhoc norms.

The case stands deferred for re-listing on 11.07.2019.

Case No.:38/24/84- ALC3/2018	Party Name:RICHA GLOBAL EXPORTS PRIVATE LIMITED	AT COMONO	Status: Approved
HQ File :01/84/050/00462/AM19/	RLA File :05/24/040/00596/AM19/	Lic.No/Date:0510409436 23.01.2019	

Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:171/24/84- ALC3/2018	Party Name:BHARAT SILKS	AT COLONS	Status: Approved
24	HQ File :01/84/050/00595/AM19/	RLA File :07/24/040/00248/AM19/	Lic.No/Date:0710114447 23.01.2019	

Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:172/24/84- ALC3/2018	Party Name:BHARAT SILKS	AT C2/2010	Status: Approved
25	HQ File :01/84/050/00596/AM19/	RLA File :07/24/040/00247/AM19/	Lic.No/Date:0710114449 23.01.2019	

Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the processor of the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	ALC3/2018	Party Name:TEXPORT OVERSEAS PVT.LTD,	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status:Deferred	
	:01/84/050/00597/AM19/	:0//24/040/00251/AM19/	Lic.No/Date:0710114452 23.01.2019	Date: 11 07 2010	
	Decision: Committee considered the case as per agenda and observed that the application still not fixation of adhoc norms. The case stands deferred for re-listing on 11.07.2019.				

27	Case No.:22/24/84- ALC3/2018	Party Name:RADNIK EXPORTS	AI C2/2010	Status: Approved
	HQ File :01/84/050/00446/AM19/	RLA File :05/24/040/00606/AM19/	Lic.No/Date:0510409469 24.01.2019	

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Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:27/24/84- ALC3/2018	Party Name:RADNIK EXPORTS	AT COMONO	Status :Approved
28	HQ File :01/84/050/00451/AM19/	RLA File :05/24/040/00613/AM19/	Lic.No/Date:0510409472 24.01.2019	

Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:40/24/84- ALC3/2018	Party Name:RADNIK EXPORTS	AT C2/2010	Status: Approved
29	HQ File :01/84/050/00464/AM19/	RLA File :05/24/040/00605/AM19/	Lic.No/Date:0510409470 24.01.2019	

Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

ALC3		Party Name:J CO. PVT. LT	.D. JONES & `D.	Meet No/Date:: ALC3/2019 02.05.2019	3/84-	Status: Approved
	050/00598/AM19/	RLA File :02/24/040/00		Lic.No/Date:02 939 24.01.2019		
S.No.	on: Committee consider the norms for the above Export Product	dered the case a pove advance au Export Quantity	as per agenda a athorization as Import	under:		t papers decided
1.	Pacmaan Gland Packing NA -757	475.000 KG	Relevant G	raphited PTFE -	489.25 conte	5 kg/kg

21	ALC3/2018	Party Name:RISHI TECHTEX LIMITED	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status:Deferred	
	HQ File :01/84/050/00599/AM19/	:03/95/040/01093/AM19/	Lic.No/Date:0310826652 25.01.2019	Date:11 07 2019	
	Decision: Committee considered the case as per agenda and observed that RA has referred the				

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case for fixation of norms against the above said Adv. Authorisation. NC decided to send the application to DPIIT for their comments.

The case stands deferred for re-listing on 11.07.2019.

	Case No.:176/24/84- ALC3/2018	Party Name:KANPUR PLASTIPACK LTD	AT C2/2010	Status: Approved
32	HQ File :01/84/050/00600/AM19/	RLA File :06/24/040/00064/AM19/	Lic.No/Date:0610039103 25.01.2019	

Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Party Name:SRI J J LAKSHMI & CO	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status:Deferred
HQ File	RLA File	Lic.No/Date:2610012872	Defer
:01/84/050/00610/AM19/	:26/24/040/00015/AM19/	25.01.2019	Date:11.07.2019

Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided for furnish the following information:

1. Quantity of export product and input to be given in Sq. Mtr.

2. Calculation sheet for requirement of quantity of both the input.

3. Justification with sketch dimension.

4. Wastage of each stage & cutting explaining full details.

The case stands deferred for re-listing on 11.07.2019.

Case No.:177/24/84- ALC3/2018	Party Name:KASIM TEXTILE MILLS PVT. LTD.	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status: Approved	
HQ File :01/84/050/00601/AM19/	RLA File :35/24/040/00034/AM19/	Lic.No/Date:3510045476		
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

ALC5/2018	Party Name:REAL KNIT FASHION	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status:Deffered
:01/84/050/00435/AM19/	RLA File :32/24/040/00052/AM19/ sidered the case as per ag	Lic.No/Date:3210078838 29.01.2019	Date: 11 07 2010

sidered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided to ask the firm to furnish the CAD/ image of the product.

The case stands deferred for re-listing on 11.07.2019.

	Case No.:39/24/84- ALC3/2018	Party Name:STRAWBERRY STUDIO EXPORTS PRIVATE LIMITED	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status: Approved
	HQ File :01/84/050/00463/AM19/	RLA File :05/24/040/00614/AM19/	Lic.No/Date:0510409499 29.01.2019	

Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:178/24/84- ALC3/2018	SAFETY GEAR PVT. LTD.	AT 02/2010	Status: Approved
HQ File :01/84/050/00602/AM19/		Lic.No/Date:0610039108 29.01.2019	

Decision: The Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms against the above said Advance Authorization for Sl. Nos. (1) as applied and (2,3, 4) net to net + 1% on input of the export product.

RA concerned may take necessary action subject to compliance of other usual conditions.

A COLUMN TO THE PARTY OF THE PA	Case No.:26/24/84- ALC3/2018	GLOBAL EXPORTS	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status:Aprroved	
	HQ File :01/84/050/00450/AM19/	RLA File :05/24/040/00626/AM19/	Lic.No/Date:0510409532 30.01.2019		
	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				
	Case No.:1/24/84- ALC3/2018	Party Name:ULTRA DENIM PVT. LTD.	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status:Deffered	
39	HQ File :01/84/050/00425/AM19/	RLA File :08/24/040/00369/AM19/	Lic.No/Date:0810144445 31.01.2019	Date:11 07 2010	
	Decision: Committee concase for fixation of norms for Justification of 16.6% V	sidered the case as per ago against the above said Adv at Indigo blue on the width or re-listing on 11.07.2019.	enda and observed that R		

ALC3/2018	Party Name: ABHITEX INTERNATIONAL,	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status:Deffered
	RLA File :05/23/040/00484/AM19/	Lic.No/Date:0510409548	Defer Date:11.07.2019
	ALC3/2018 HQ File	ALC3/2018 INTERNATIONAL, HQ File RLA File	ALC3/2018 INTERNATIONAL, ALC3/2019 HQ File RLA File Lic.No/Date:0510409548

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following information:

1. Manufacturing process.

2. Stage wise wastage.

3. Justification for requirement of requested input giving process flow chart & sketch of product with dimension wherever applicable at each stage.

The case stands deferred for re-listing on 11.07.2019

	Case No.:180/24/84- ALC3/2018	Party Name:ULTRA DENIM PVT. LTD.	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status:Deffered
1	HQ File :01/84/050/00604/AM19/		Lic.No/Date:0810144446 31.01.2019	Defer Date:11.07.2019

Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ask the firm for Justification of 16.6% Vat Indigo blue on the width of export product. The case stands deferred for re-listing on 11.07.2019.

	Case No.:181/24/84- ALC3/2018	Party Name:VRIJESH CORPORATION	AT COMONO	Status: Approved
1	HQ File :01/84/050/00605/AM19/	RLA File :03/95/040/01132/AM19/	Lic.No/Date:0310826763 01.02.2019	

Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:182/24/84- ALC3/2018	Party Name:OPERA GLOBAL PRIVATE LIMITED	AT 02/0010	Status: Approved
HQ File :01/84/050/00606/AM19/	RLA File :05/24/040/00632/AM19/	Lic.No/Date:0510409561 01.02.2019	

Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	ALC3/2018	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status:Deffered
44	:01/84/050/00607/AM19/	:02/24/040/00153/AM19/	Lic.No/Date:0210208950 01.02.2019	Date:11 07 2019
	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to send the application to DPIIT for their comments. The case stands deferred for re-listing on 11.07.2019.			

45 Case No.:184/24/84-	The second secon		The state of the s
43 Case No.:184/24/84-	Party Name: J.D. JONES	Meet No/Date:3/84-	Status: Approved
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		ALC3/2019 02.05.2019	
HQ File :01/84/050/00608/AM19/	RLA File :02/24/040/00156/AM19/	Lic.No/Date:0210208952	

Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided to ratify norms allowed 1.03 kg/kg content in Export Product against the above said Advance Authorization. RA concerned may take necessary action subject to compliance of other usual conditions.

	ALC3/2018	Party Name: VRIJESH CORPORATION	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status: Approved
46	HQ File :01/84/050/00638/AM19/	RLA File :03/95/040/01131/AM19/	Lic.No/Date:0310826764	
	Decision: Committee concase for fixation of norms norms for the above advantage RA concerned may take not seen to be a concerned may tak	cided to ratify th		

	ALC3/2018	Party Name:RADNIK EXPORTS	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status:Approved
47	HQ File :01/84/050/00447/AM19/	RLA File :05/24/040/00631/AM19/	Lic.No/Date:0510409572	
	Decision: Committee con case for fixation of norms norms for the above advan RA concerned may take no	cided to ratify the		

ALC3/2018	Party Name:RICHA & CO	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status: Approved
HQ File :01/84/050/00448/AM19/	RLA File :05/24/040/00636/AM19/	Lic.No/Date:0510409573	Control of the Contro
Decision: Committee con case for fixation of norms norms for the above advan	sidered the case as per ag	enda and observed that R. dv. Authorisation and de	cided to ratify the

Case No.:25/24/84-	Party Name:RADNIK	AT C2/2010	Status:
ALC3/2018	EXPORTS		Approved
HQ File :01/84/050/00449/AM19/ Decision: Committee consi	RLA File :05/24/040/00639/AM19/	Lic.No/Date:0510409574 04.02.2019	

Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual condition.

Case No.:35/24/84- ALC3/2018	Party Name:HIGH PERFORMANCE TEXTILES PRIVATE LIMITED		Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0510409566	Defer
:01/84/050/00459/AM19/	:05/23/040/00482/AM19/	04.02.2019	Date:11.07.2019

Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided for furnish following information:

1. Weight of export product is higher than input

Applicant to give other material use in making the product & content of imported input in export product.

3. Manufacturing process with stage wise wastage.

4. End use of export product.

The case stands deferred for re-listing on 11.07.2019

	ALC3/2018	Party Name: VRIJESH CORPORATION	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status: Approved
51	HQ File :01/84/050/00609/AM19/	RLA File :03/95/040/01004/AM19/	Lic.No/Date:0310826810 04.02.2019	
	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual condition.			

Case No.:187/24/84- ALC3/2018	Party Name:ESSKAY CORPORATION	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status:Deffered
HQ File	RLA File	Lic.No/Date:0310826824	Defer
:01/84/050/00611/AM19/	:03/94/040/00663/AM19/	05.02.2019	Date:11.07.2019

Decision: The Committee considered the case as per agenda along with other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting and decided for furnish following information:

1. Manufacturing process with stage wise wastage

2. Whether the imported input will be mutilated or non mutilated.

The case stands deferred for re-listing on 11.07.2019

Case No.:188/24/84- ALC3/2018	Party Name:TRISHAKTI FISHNETS	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status:Deffered
HQ File :01/84/050/00612/AM19/		Lic.No/Date:2310003756 05.02.2019	Defer Date:11.07.2019

Decision: Committee considered the case as per agenda and observed that the application still not received and case pertains to DPIIT. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms.

The case stands deferred for re-listing on 11.07.2019.

Maig



ALC3/2018	Party Name:KIKOMO	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status:Deffered
HQ File		Lic.No/Date:0510409608	Defer
:01/84/050/00613/AM19/		06.02.2019	Date:11.07.2019

Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided for furnish following information:

1. PH with sample.

2. Matrix of requirement of each input per piece of export product written against each export product.

3. CAD of each export product clearly specifying cuttable length and width of fabric and number of garments shown in each CAD.

The case stands deferred for re-listing on 11.07.2019

Case No.:190/24/84- ALC3/2018		ALC3/2019	Status: Approved	
HQ File :01/84/050/00614/AM19/	RLA File :07/24/040/00255/AM19/	Lic.No/Date:0710114522		
Decision: Committee considered the case as per agenda and observed that firm has requested on 05.02.2018 for fixation of norms against the above said Adv. Authorisation. Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions				

56	Case No.:191/24/84- ALC3/2018	Party Name:BOMBAY RAYON FASHIONS LIMITED	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status:Deffered
	HQ File :01/84/050/00615/AM19/	RLA File :03/94/040/00847/AM19/	Lic.No/Date:0310826902 07.02.2019	Defer Date:11.07.2019
	Decision: Committee considered the case as per agenda and observed that the application still not received and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 11.07.2019.			

	ALC3/2018	Party Name:SURE SAFETY (INDIA) LIMITED	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status:Deffered
57	:01/84/050/00616/AM19/	:34/24/040/00341/AM19/	Lic.No/Date:3410044865 08.02.2019	Date: 11.07.2010
	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to send the application to DPIIT for their comments. The case stands deferred for re-listing on 11.07.2019.			

58 Case No.:193/24/84-	Party Name:SURE	Meet No/Date:3/84-	Status:Deffered
ALC3/2018	SAFETY (INDIA)	ALC3/2019	





	LIMITED	02.05.2019	
HQ File	RLA File	Lic.No/Date:3410044866	Defer
:01/84/050/00617/AM19/	:34/24/040/00343/AM19/	08.02.2019	Date:11.07.2019

Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to send the application to DPIIT for their comments.

The case stands deferred for re-listing on 11.07.2019.

1	Case No.:194/24/84- ALC3/2018	Party Name:DHRUV GLOBALS LTD.	AT 02/2010	Status: Approved
	HQ File :01/84/050/00618/AM19/	RLA File :05/23/040/00479/AM19/	Lic.No/Date:0510409620 08.02.2019	

Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual condition.

	ALC3/2018	Party Name: VRIJESH CORPORATION	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status:Deffered
60	HQ File :01/84/050/00619/AM19/	RLA File :03/95/040/01158/AM19/	Lic.No/Date:0310826938 08.02.2019	Defer Date:11.07.2019
	Decision: Committee conreceived and decided to as	sidered the case as per agen	da and observed that the ap	

Decision: Committee considered the case as per agenda and observed that the application still not received and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms.

The case stands deferred for re-listing on 11.07.2019.

Case No.:196/24/84- ALC3/2018	Party Name:DHRUV GLOBALS LTD.	AT COMONO	Status: Approved
HQ File :01/84/050/00620/AM19/	RLA File :05/23/040/00492/AM19/	Lic.No/Date:0510409629	

Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual condition.

	Case No.:197/24/84- ALC3/2018	EXPORTS	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status:Approved
62	HQ File :01/84/050/00621/AM19/		Link /D + 0510100	

Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual condition.

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v	Case No.:198/24/84- ALC3/2018	Party Name:CONCEPT CLOTHING	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status:Approved
63	HQ File :01/84/050/00622/AM19/	RLA File :05/23/040/00500/AM19/	Lic.No/Date:0510409640	

Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual condition.

ALC3/2018	EXPORTS PRIVATE	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status:Deffered
HQ File	RLA File	Lic.No/Date:0310826976	Defer
:01/84/050/00623/AM19/	:03/94/040/00979/AM19/		Date:11.07.2019

Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided to ask the firm to furnish the following:

1. Quantity of export to be given in Sq mtr.

2. Area of coverage of foil print in terms of percentage on the printed fabric.

The case stands deferred for re-listing on 11.07.2019.

		Name: S.K.L.EXPORTS,	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status:Approved
65	HQ File :01/84/050/00627/AM19/	RLA File :32/24/040/00055/AM19/	Lic.No/Date:3210078853	
	Decision: Committee con case for fixation of norms norms for the above advan RA concerned may take no	sidered the case as per ag a against the above said A ce authorization as applied	enda and observed that R dv. Authorisation and de	cided to ratify the

RA concerned may take necessary action subject to compliance of other usual condition.

	Case No.:204/24/8 ALC3/2018	4- Par	ty Name:LIBA ODUCTS	AS	Meet No/Date:3/ ALC3/2019 02.05.2019	84-	Status: Approved
	HQ File :01/84/050/00 AM19/		A File /23/040/00497/	AM1	Lic.No/Date:0510 12.02.2019	0409649	
	norms for the	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual condition.					
67	Case No.:205/24/8 4- ALC3/2018	Party Nan	ne:BATAVIA T.LTD,	Meet 1 ALC3 02.05.	No/Date:3/84- /2019	Status:D	The second state of the second
	HQ File	RLA File		Lic.No	Date:07101145	Defer Da	te:11.07.2019

:01/84/050/0 :07/24/040/00258/AM1 39 0629/AM19/ 9/ 12.02.2019

Decision: Committee considered the case as per agenda and observed that the application still not received and decided to furnish following information:

1. Quantity of export product is higher than inputs.

2. Applicant to mention content of input in the export product and other material used in making of export product.

3. Complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 11.07.2019.

	ALC3/2018	Party Name:SALEHA INTERNATIONAL	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status:Deffered
68	HQ File	RLA File	Lic.No/Date:0610039117	Defer
	:01/84/050/00630/AM19/	:06/24/040/00071/AM19/	13.02.2019	Date:11.07.2019

Decision: Committee considered the case as per agenda and observed that RA has referred the case alongwith amendment sheet for fixation of norms against the above said Adv. Authorisation and decided to send the application to DPIIT for their comments. The case stands deferred for re-listing on 11.07.2019.

ALC3/2018	Party Name:MEHLER ENGINEERED PRODUCTS INDIA PRIVATE LIMITED	141 02/2010	Status:Deffered and Re-indexed
HQ File:01/84/050/00632/AM19/	RLA File	Lic.No/Date:0710114546	Defer
	:07/24/040/00241/AM19/	13.02.2019	Date:11.07.2019

Decision: Committee considered the case as per agenda and observed that the application still not received and decided to furnish following information:

1. Nature and use of product

2. Manufacturing process and stage wise wastage.

3. Justification for requirement of each input with quantity requested(worksheet)

4. Complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 11.07.2019

	Case No.:209/24/84- ALC3/2018	Party Name:RICHA GLOBAL EXPORTS PRIVATE LIMITED	AT C2/2010	Status: Approved
70	HQ File :01/84/050/00633/AM19/	RLA File :05/24/040/00659/AM19/	Lic.No/Date:0510409663 14.02.2019	

Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual condition.

Case No.:210/24/84- ALC3/2018	Party Name:SAGAR BRUSH INDUSTRIES	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status: Approved
HQ File	RLA File	Lic.No/Date:3510045	

	050/00634/AM19/	:35/24/040/00		486 14.02.2019	
orms fo	or the above advance	idered the case a against the above authorization as	as per agenda e said Adv.		hat RA has referred the
S.No.	Export Product	Export Quantity	Import	item	Quantity allowed
1.	Processed Nylon Monofilament Fibre for Paint Brush Bristles (Tipped, Flagged and Mixed)	2079.210 KG	Relevant T Monofilam Paint B (Unprocess		2100 kg/kg content in the export product

	Case No.:211/24/84- ALC3/2018	Party Name:REAL KNIT FASHION	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status:Deffered	
72		1.32/24/040/00054/AM19/	Lic.No/Date:3210078863	D-4 11 07 0010	
CO Distance of the Control of the Co	Decision: Committee considered the case as per agenda and observed that RA has referred the furnish the CAD/image of the product. The case stands deferred for re-listing on 11.07.2019				

RA concerned may take necessary action subject to compliance of other usual condition.

	ALC3/2018	EXPORTS INDIA LTD	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status:Deffered
73	:01/84/050/00637/AM19/	.00/24/040/000/3/AM19/	Lic.No/Date:0610039119	D-4- 11 05 0040
Commence decreases	Decision: Committee concase for fixation of norms application to DPIIT for the Case stands deferred for	Date:11.07.2019 A has referred the ecided to send the		

Case No.:215/24/84- ALC3/2018	MEDICAL LLP	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status:Deffered
HQ File :01/84/050/00639/AM19/	RI A File	Lic.No/Date:0310827069	
Decision : Committee con	gidene della	13.02.2019	Date:11.07.2019

74 **Decision :** Committee considered the case as per agenda and observed that the application still not received and decided to furnish following information

1. Apron is a garment and cannot be a quantified in terms of square meter but in number.

2. Quantity of export product 1700 Sq Mtr is higher than the quantity of input required. 3. Complete two sets of application for fixation of adhoc norms.

The case stands deferred for re-listing on 11.07.2019

ALC3		Party Name: ALLEPPEY LIMITED	THE COMPANY	Meet No/Date:3/84- ALC3/2019 02.05.2019		Status: Approved
	/050/00640/AM19/	RLA File :10/24/040/0		Lic.No/Date:10 28 19.02.2019		
Decisi	on : Committee consid	lared the sees		1 1	THE CONTRACTOR OF THE PARTY OF	· · · · · · · · · · · · · · · · · · ·
case for norms S.No.	on: Committee consider fixation of norms again for the above advance Export Product	gainst the above authorization as Export Quantity	e said Adv. As under: Import	Authorisation as	nd decide	as referred to ed to ratify to y allowed

ALC3/2018	Party Name:N Z SEASONAL WEAR PVT.LTD.	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status Approved			
HQ File :01/84/050/00641/AM19/	RLA File :03/95/040/01221/AM19/	Lic.No/Date:0310827122 19.02.2019				
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual condition.						

	ALC3/2018	Party Name: WILLIAM GOODACRE & SONS INDIA PVT. LTD.,	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status:Deffered	
77	:01/84/050/00642/AM19/	RLA File :10/24/040/00097/AM19/	Lic.No/Date:1010060130 19.02.2019	Deta-11 07 0010	
	Decision: Committee considered the case as per agenda and observed that the application still not two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 11.07.2019.				

	Case No.:219/24/84- ALC3/2018	Party Name:RICHA & CO	AT CO IOCA	Status: Approved	
78	HQ File :01/84/050/00643/AM19/	RLA File :05/24/040/00662/AM19/	Lic.No/Date:0510409694 20.02.2019		
and the same and the same of t	Decision: Committee considered the case as per agenda and observed that RA has recase for fixation of norms against the above said Adv. Authorisation and decided to norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual condition				

79 Case No.:220/24/84-	Party Name:SURGEINE	Meet No/Date:3/84-	Status:Deffered
			Status. Delleren

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18

ALC3/2018	HEALTHCARE INDIA PVT. LTD.	ALC3/2019 02.05.2019	
HQ File :01/84/050/00644/AM19/	RLA File :05/24/040/00660/AM19/	Lic.No/Date:0510409695	
Decision: Committee	A COUNTRIVITY	20.02.2019	Date:11.07.2019

Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided ask the firm to furnish following information.

1. Justification for 10% wastage in making of surgical Gown and 5% in surgical DRAPE with image and CAD of above product.

The case stands deferred for re-listing on 11.07.2019

	the first of the second	Party Name:REINFORCED EARTH INDIA PRIVATE LIMITED	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status:Deffered		
80	:01/84/050/00646/AM19/	1.03/24/040/006/4/AM19/	Lic.No/Date:0510409707	Detail 1 07 2010		
	Decision: Committee considered the case as per agenda and observed that RA has referred the furnish the contents of both the inputs in the export product. The case stands deferred for re-lighing on 11 07 2010.					

The case stands deferred for re-listing on 11.07.2019

	Case No.:223/24/84- ALC3/2018	Party Name:MICROFIBER CORP.PRIVATE LIMITED	Meet No/Date:3/84- ALC3/2019 02.05.2019	Status:Deffered
01	01/01/01/0	RLA File :03/95/040/01224/AM19/	Lic.No/Date:0310827189	
	THE RESIDENCE OF THE PARTY OF T	sidered the case as per age	21.02.2019	Date:11.07.2019

Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to send the application to DPIIT for their comments.

The case stands deferred for re-listing on 11.07.2019.

	Case No.:224/24/84- ALC3/2018	Party Name:GAURAV INTERNATIONAL	AT C2/2010	Status Approved
82	HQ File :01/84/050/00648/AM19/	RLA File :05/23/040/00520/AM19/	Lic.No/Date:0510409739 22.02.2019	

Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

83	Case No.:225/24/84- ALC3/2018	Party Name:RADNIK EXPORTS	AT C2/2010	Status: Approved
	HQ File	RLA File	Lic.No/Date:0510409742	

:01/84/050/00649/AM19/ :05/24/040/00677/AM19/ 22.02.2019

Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Minutes of manual cases considered by the Norms Committee -V In Meeting No.03/84 AM-20 dated 02.05.2019 actually held on 20.06.2019

84.

NC Meeting No.03/AM-20 dated 02.05.2019	M/s.Anand Merchandising corporation F.No. 01/84/171/00200/AM16/DES-V
RA F.No. 03/95/040/00315/AM19 Decision: Committee considered the	08.06.2015 Additionization No. 0510394464 dated

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the case was referred by PRC Section for taking necessary action as per decision of PRC meeting No. 17/AM19 dated 25.09.2018 and also firm requested on 24.12.2018 alongwith sample for fixation of adhoc for "Woven Ladies Shirt (Sleeveless)", 1.63 SQM per piece against the above said Annual Adv. Authorisation as they obtained the above said Annual Adv Authorization under SION and stated that they exported Woven Ladies Shirt without Sleeve without norms. After detailed deliberation, NC decided to ratify the norms 1.63 SQM per piece for "Woven Ladies Shirt (Sleeveless)" against the above said Annual Advance Authorization.

RA concerned may take necessary action subject to compliance of other usual conditions

85.

02.05.2019	M/s. D, Décor Home Fabrics Pvt Ltd. F.No. 01/84/050/00002/AM19/DES-V
RA F.No. 03/94/040/00899/AM18 Decision: Committee consists and the last and the la	Adv. Authorization No. 0310818933 dated 06.02.2018

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 15.01.2019 for delete the condition of GSM from decision of NC meeting no. 4/84 dated 24.05.2018 against the above said Adv. Authorization. After detailed deliberation, NC agreed the firm's request and decided to delete the GSM condition. RA concern may take necessary action subject to compliance of other usual conditions.

86.

Case No. 36 NC Meeting No.03/AM-20 dated 02.05.2019	M/s. Madhu India Deco Ltd. F.No. 01/84/162/00261/AM13/DES-V
Enhancement of Kraft Paper wastag	e from 15.42% to 18.81% of 100% FOLL

Enhancement of Kraft Paper wastage from 15.42% to 18.81% of 100% EOU.

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 17.12.2018 for enhancement of Kraft Paper wastage from 15.42% to

Committee decided to ask the firm as per DPIIT vide their letter no.P-47011/111/2019-TSW dated 21.05.2019. The details as under:-

1. Complete justification for enhancement of wastage from 15.42% to 18.8% indicating brief about manufacturing process with stage wise wastage.

2. Previous history of wastage norms allowed for the material by norms committee and

NSEZ/Central Excise for the manufacture for the same item of export for each financial year and indicating the financial year for which enhancement of wastage is requested.

The production consumption data for the last three years with wastage norms duly endorsed by the concern authority of the sitapur and also by NSEZ.

The case stands deferred for re-listing on 11.07.2019.

Case No. 37 NC Meeting No.03/AM-20 dated 02.05.2019	M/s. Strawberry studio Export Pvt. Ltd F. No. 01/84/050/00213/AM16/DES-V
RA F.No. 05/24/040/00301/AM19	Adv. Authorization No.0510407566 dated 21.08.2018

Request for review / fixation of norms against the above said Adv. Authorisation

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 03.02.2019 alongwith documents for review /fixation of norms against the said Adv. Authorisation as their case was rejected by NC in its meeting no. 18/84 dated 06.12.2018.

After detailed deliberation, Committee decided to ratify norms for the above Advance Authorization as applied for.

RA concern may take necessary action subject to compliance of other usual conditions.

88.

Case No. 38	M/s. Techfab (India) Industries Ltd.
NC Meeting No.03/AM-20 dated 02.05.2019	F.No. 01/84/050/00315/AM19/DES-V
RA F.No. 03/95/040/00566/AM18	Adv. Authorization No. 0310816803 dated 06.11.2017

Modification of norms against the above said Adv. Authorisation.

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's request dated 20.11.2018 for modification/fixation of adhoc norms against above said Adv. Authorisation as they amended the import product and quantity from RA, Mumbai issued on 21.12.2017. The details as under:

From	Qty/ UOM	То	Qty/ UOM
Polypropylene Granules		Polypropylene Granules	4800 MT
detailed delth at and		Pet spun bond polyester	700 MT

After detailed deliberation, NC accepted the firm's request and decided to modify the norms as per amendment sheet issued by RA, Mumbai on 21.12.2017

RA concern may take necessary action subject to compliance of other usual conditions.

89.

Case No. 39	M/s. N.C Jhon & Sons (P) Ltd.
NC Meeting No.03/AM-20 dated 02.05.2019	F. No. 01/84/050/00415/AM15/DES-V
RA F.No. 02/24/040/00093/AM15	Adv. Authorization No.1010058964 dated 30.12.2014

Request for fixation of norms against the above said Adv. Authorisation

Decision: Committee considered the case as per agenda along with other relevant papers and noted that RA, Cochin was requested on 12.12.2018 alongwith amendment sheet issued by them 14.01.2015 against the said Adv. Authorisation for modification of norms which was decided by NC on 44/84 dated 05.03.2015.

After detailed deliberation, NC accepted the RA's request and decided modify the norms as per amendment sheet issued by RA, Cochin on 14.01.2015.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No. 90 NC Meeting No. 03/AM-20 dated	M/s.Dharmesh Textiles Ltd., F.No. 01/84/050/00191/AM19/DES-V
02.03.2019	
RA F.No.33/24/040/00005/AM19	Adv. Authorisation No. 3310030461 dated 10.08.2018

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 19.11.2018 for amendment in inputs Sl. No. 1 & 6 decided by NC on 25.10.2018. Firm's representation has been referred to DPIIT on 02.01.2019. NC decided to wait for their comments.

The case stands deferred for re-listing on 11.07.2019.

91.

Case No.41	M/s . Richa Global Exports Pvt. Ltd.	
NIC Management	F.No. 01/84/171/00050/AM20/DES.V	

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

- 1. Ladies Pullover of 68% Cotton 18% Polyester 14% Acrylic Yarn Dyed Knitted Fabric GSM 265(+/-10%) STYLE NO 511504
- 2. Ladies Dress of 100% Polyester Dyed Woven Fabric GSM 88(+/-10%) STYLE NO 3400U
- 3. Ladies Blouse of 100% Polyester Dyed Woven Fabric GSM 88(+/-10%) STYLE NO 2104U
- 4. Ladies Blouse of 100% Polyester Printed Woven Fabric GSM 88(+/-10%) STYLE NO 2000U
- 5. Ladies Dress of 100% Polyester Printed Woven Fabric GSM 88(+/-10%) STYLE NO
- 6. Ladies Blouse of 90% Viscose 10% Wool Printed Woven Fabric GSM 85(+/-10%) STYLE

Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 25.04.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

92.

M/s . Orient Craft Ltd.	
F.No. 01/84/171/00051/AM20/DES.V	

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

1. Ladies Dress Made out of 100% Viscose Woven Printed Fabric GSM 140 (+/-10%) STYLE NO T42-7480/ T42-7483

Decision: M/s. Orient Craft Ltd. vide their letter dated 18.04.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

Case No.43	M/s . Modelama Exports Pvt. Ltd.	
NC Meeting No. 03/AM20 dated 02.05.2019	F.No. 01/84/171/00052/AM20/DES.V	

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

- 1. Ladies Trouser Made of 100% Cotton Printed Woven Fabric GSM 128 (+/- 10%) STYLE NO 2L001013/2L001014/2L001022
- 2. Mens Trouser Made of 100% Cotton Printed Woven Fabric GSM 128 (+/- 10%) STYLE NO 1L001017/1L001023/1L001027

Decision: M/s. Modelama Exports Pvt. Ltd. vide their letter dated 24.04.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

94.

Case No.44	M/s . Richa Global Exports Pvt. Ltd.	
NC Meeting No. 03/AM20 dated 02.05.2019	F.No. 01/84/171/00053/AM20/DES.V	

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

- 1. Ladies Blouse of 100% Polyester Printed Woven Fabric GSM 95(+/-10%) STYLE NO 1909
- 2. Ladies Top of 60% Cotton 40% Viscose Yarn Dyed Woven Fabric GSM 105(+/-10%) STYLE NO 517012-516937

Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 30.04.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

95.

Case No.45	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 03/AM20 dated 02.05.2019	F.No. 01/84/171/00054/AM20/DES.V

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

1. Gents Jacket with Hood made of 100% Polyester Knitted other Pile Fabric Assembled in layered with 100% Polyester Woven Fabric GSM 310 (Tolerance + or - 10%) STYLE NO WM6045

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 30.04.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

96.

Case No.46	M/s . Shahi Exports Pvt. Ltd.	
NC Meeting No. 03/AM20 dated 02.05.2019	F.No. 01/84/171/00055/AM20/DES.V	

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

1. Mens Shirt With Hood made of 98% Cotton 2% Elastane Yarn Dyed Woven Fabric GSM 160 (Tolerance + or - 10%) STYLE NO AM0262

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 30.04.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

97.

M/s . Shahi Exports Pvt. Ltd.	
F.No. 01/84/171/00056/AM20/DES.V	
	M/s . Shahi Exports Pvt. Ltd. F.No. 01/84/171/00056/AM20/DES.V

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

 Mens Shirt With Hood made of 98% Cotton 2% Elastane Yarn Dyed Woven Fabric GSM 160 (Tolerance + or – 10%) STYLE NO AM0262

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 03.05.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

98.

M/s . Shahi Exports Pvt. Ltd.
F.No. 01/84/171/00057/AM20/DES.V

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

 Ladies Trouser made of 98% Cotton 2% Elastane (Spandex) Dyed Woven Fabric GSM 285 (Tolerance + or – 10%) STYLE NO 102323

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Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 03.05.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

99.

Case No.49	M/s . Shahi Exports Pvt. Ltd.	
NC Meeting No. 03/AM20 dated 02.05.2019		

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

1. Ladies Trouser made of 98% Cotton 2% Elastane (Spandex) Dyed Woven Fabric GSM 285 (Tolerance + or - 10%) STYLE NO 102213

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 03.05.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

100.

M/s . Shahi Exports Pvt. Ltd.	
F.No. 01/84/171/00059/AM20/DES.V	

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

1. Mens Shorts made of 98% Cotton 2% Elastane (Spandex) Dyed Woven Fabric GSM 285 (Tolerance + or - 10%) STYLE NO 103652

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 03.05.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

101.

Case No.51	M/s . Wear Well India Pvt. Ltd.	
NC Meeting No. 03/AM20 dated 02.05.2019	F.No. 01/84/171/00060/AM20/DES.V	

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

- 1. Babies Dress made of 93% Polyester 7% Lycra Knitted Velvet Fabric, GSM 260 +/- 10%, (Imported) with 100% Cotton Woven % 100% Polyester Knitted Lining (Indigenous). STYLE NO 2802A
- 2. Girls Dress made of 93% Polyester 7% Lycra Knitted velvet Fabric, GSM 260 +/- 10%,

- (Imported) with 100% Cotton Woven % 100% Polyester Knitted Lining (Indigenous) STYLE NO 2802A
- 3. Girls Jacket made of 100% Polyester Knitted Fur Fabric, GSM 400 +/- 10% (Imported) with 100% Cotton Knitted RIB & 100% Cotton Knitted Lining (Indigenous) STYLE NO 2301S
- 4. Girls Jumpsuit made of 45% Metallic 55% Polyester Knitted Fabric, GSM 145 +/- 10%, (Imported) with 100% Polyester woven Lining (Indigenous) STYLE NO 1709S
- 5. Girl's Dress made of 45% Metallic 55% Polyester Knitted Fabric, GSM 65 +/- 10%, with 100% Polyester woven Lining (Indigenous) STYLE NO 9733S
- 6. Girl's Jumpsuit made of 95% Polyester 5% Lycra Knitted velvet Fabric GSM 300 +/- 10%, (Imported) with 100% Polyester Knitted Lining (Indigenous) STYLE NO 9736S

Decision: M/s. Wear Well India Pvt. Ltd. vide their letter dated 29.04.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

102.

Case No.52	M/s . Shahi Exports Pvt. Ltd.	
NC Meeting No. 03/AM20 dated 02.05.2019	F.No. 01/84/171/00063/AM20/DES.V	

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

1. Ladies Trouser made of 98% Cotton 2% Elastane (Spandex) Dyed Woven Fabric GSM 285 (Tolerance + or - 10%) STYLE NO 102213

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 06.05.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

103.

Case No.53	M/s . Shahi Exports Pvt. Ltd.	
NC Meeting No. 03/AM20 dated 02.05.2019	F.No. 01/84/171/00064/AM20/DES.V	

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

1. Ladies Trouser made of 98% Cotton 2% Elastane (Spandex) Dyed Woven Fabric GSM 285 (Tolerance + or - 10%) STYLE NO 102080

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 06.05.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

Case No.54	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 03/AM20 dated 02.05.2019	F.No. 01/84/171/00065/AM20/DES.V

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

1. Gents Jacket with Hood made of 100% Polyester Knitted other Pile Fabric Assembled in layered with 100% Polyester Woven Fabric GSM 310 (Tolerance + or − 10%) STYLE NO WM6045

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 04.05.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

105.

Case No.55	M/s . Richa Global Exports Pvt. Ltd.
NC Meeting No. 03/AM20 dated 02.05.2019	F.No. 01/84/171/00066/AM20/DES.V

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

- 1. Ladies Blouse of 100% Polyester Printed Woven Fabric GSM 117(+/-10%) STYLE NO. 517072-517072P
- 2. Ladies Blouse of 100% Polyester Printed Woven Fabric GSM 110(+/-10%) STYLE NO. 517820

Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 30.04.2018 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

106.

Case No.56	M/s . Richa Global Exports Pvt. Ltd.
NC Meeting No. 03/AM20 dated 02.05.2019	F.No. 01/84/171/00067/AM20/DES.V

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

1. Ladies Blouse of 100% Polyester Dyed Woven Fabric GSM 88(+/-10%) STYLE NO. 1910

Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 11.05.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

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Case No.57	M/s . Richa Global Exports Pvt. Ltd.	
NC Meeting No. 03/AM20 dated 02.05.2019	F.No. 01/84/171/00068/AM20/DES.V	

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

1. Ladies Dress of 100% Polyester Dyed Woven Fabric GSM 88(+/-10%) STYLE NO. 3112U **Decision:** M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 11.05.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

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